

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 297/GT/2020

Subject : Petition for revision of tariff of Vindhyachal Super Thermal Power Station Stage-I (1260 MW) after the truing up exercise for the 2014-19 tariff period

Petition No. 401/GT/2020

Subject : Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-I (1260 MW) for the 2019-24 tariff period

Petitioner : NTPC Limited

Respondents : Madhya Pradesh Power Management Company Ltd.
& 6 others

Date of Hearing : **10.8.2021**

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Shri Venkatesh, Advocate, NTPC
Shri Ashutosh K. Srivastava, Advocate, NTPC
Shri Suhael Buttan, Advocate, NTPC
Shri Anant Singh Ubeja, Advocate, NTPC
Shri Abhishek Nangia, Advocate, NTPC
Shri Nihal Bhardwaj, Advocate, NTPC
Ms. Simran Saluja, Advocate, NTPC
Shri Jayant Bajaj, Advocate, NTPC
Ms. Mehak Verma, Advocate, NTPC
Shri Jatin Ghuliani, Advocate, NTPC
Shri A.S. Pandey, NTPC
Shri Parimal Piyush, NTPC
Shri Ravi Sharma, Advocate, MPPMCL
Shri Anurag Naik, MPPMCL



Record of Proceedings

These Petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in these matters.
3. The learned counsel for the Respondent, MPPMCL referred to the reply filed by MPPMCL and made detailed legal submissions in the matter.
4. The Commission, after hearing the parties directed the learned counsel for the Petitioner in Petition No.297/GT/2020, to upload all the correspondence exchanged between the Petitioner and Water Resources Department, Govt. of Madhya Pradesh, pertaining to enhanced demand for water charges, on the web portal immediately, if not filed earlier.
5. Subject to the above, orders in these Petitions were reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

